

After the issuance of LOI, RIL did not come forward to sign the Gas Sale Purchase Agreement (GSPA) and sought major changes in the agreed draft of GSPA. The changes sought by RIL on the accepted draft GSPA would have altered the basic complexion of the Contract and were not acceptable to NTPC.

NTPC persuaded RIL at various levels and at various meetings to sign the GSPA, as per the draft accepted by RIL during the bidding process.

However, in spite of all the efforts, RIL did not sign the GSPA agreed during the bidding process, instead RIL unilaterally signed a contract which was not in line with the agreed GSPA and that left NTPC with no alternative other than taking legal recourse.

Accordingly, NTPC filed a suit in the High Court of Bombay against RIL on 20.12.2005 for specific performance of the contract.

The matter is presently sub-judice in Hon'ble High Court of Mumbai.

(e) and (f) NTPC had requested Ministry of Power for allocation of additional gas, to mitigate the current gas shortage at its existing Gas based Stations, from KG D6 Block out of 18 MMSCMD gas allocated to power sector by the Empowered Group of Ministers (EGOM). EGOM have allocated 2.67 Million Metric Standard Cubic Meter Per Day (MMSCMD) of KG D6 gas, plant-wise, to NTPC's existing gas-based power stations at approved gas price without prejudice to NTPC's suit in Bombay High Court.

M/s RIL have forwarded the draft GSPA to NTPC for supply of gas to NTPC's existing stations. NTPC has forwarded its comments to M/s RIL on the draft GSPA for finalization.

Exodus of employees from Government Undertakings

965. SHRI A. ELAVARASAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that a number of technical cadre employees have left from Government undertakings like ONGC and GAIL and joined the private and multinational companies;

(b) if so, the number of employees who resigned from the services during the last five years;

(c) whether Government would propose strict employment norms to prevent such exodus of employees and joining in private concerns with knowledge including confidential layouts and experience gained from Government undertakings; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JATIN PRASADA) : (a) and (b) The number of employees who left job in ONGC and GAIL during the last five years is under:

	2004	2005	2006	2007	2008
ONGC	59	154	353	367	189
GAIL	25	34	63	71	52

(c) and (d) In order to retain their employees Public Sector oil companies have taken following steps:

- Recognition of employees through awards/rewards for their performance, innovations, professionalism in work and managerial and technical ability.
- Providing opportunity for involvement in decision-making, empowerment and proper positioning.
- Fast-track Career growth opportunities for the talented.
- Development of business leaders through specialized training programmes and management courses in collaboration with reputed institutions in the country and abroad.
- Counseling, mentoring and nurturing of performing executives, developing new competencies and capabilities.

Import Bill for Oil Products

966. SHRI NARESH GUJRAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what was the import bill for oil products during the last three years;

(b) what was the total amount spent on oil exploration in the country by ONGC and other public sector companies in 2008-09; and

(c) how much was invested abroad by these companies to acquire oil wells and the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) The import bill for oil products during the last three years was as under:

Year	Qty.	Value	
	(TMT)	Rs. Crore	US\$ million
2006-07	17660	41,160	9,068
2007-08	22462	61,000	15,127
2008-09 (P)	18285(P)	60,893	13,499

(P) = Provisional

(b) The total amount spent on oil exploration in the country by ONGC and other Public Sector Companies in 2008-09 is as under: